

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 131**  
**(IB)-244(PB)/2019**

**IN THE MATTER OF:**

Stressed asset Stabilization Fund (SASF)	...	Applicant/Petitioner
Vs		
Jain Studio	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.**

**Order delivered on 12.08.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**


For the RP

Mr. Abhishek Anand, Adv.

**ORDER**

List the matter for further consideration on 25.08.2021 at the top of the list.

  
**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

12.08.2021  
DPK